

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU

(Through web-based Video Conferencing mode)

ITEM No. 13

IA Nos.551, 552/2022, 18/2023, 25/2024 in
CP (IB) No.32/BB/2020

IN THE MATTER OF:

Mr. Sharad S. Heda & Anr. ... Petitioners
Vs.
M/s. Unishire Lifestyle Dwellings LLP ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 07.02.2024

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Shri Abhijit Atur, Adv.
For IA 25/2024 : Shri Vineeth Reddy V., Adv. for Applicant

ORDER

IA No.18 of 2023:

1. Heard the Ld. Counsel for the RP.
2. Pursuant to order dated 16.01.2024, Ld. Counsel for the RP has filed Memos enclosing the revised Form-H, copy of letter dated 02.02.2024 issued by SBI expressing its in-principle willingness to sanction a Loan of Rs.20 Crores to the SRA and Affidavits regarding sources of funds, *vide* Diary Nos.708, 736 and 766 dt.01.02.2024 and 05.02.2024. The same are taken on record. Ld. Counsel for the RP is directed to file proper explanation for the sources of funds along with necessary Affidavits in this regard, within a period of two weeks.
3. List the case on **11.03.2024**.

IA No.25 of 2024:

1. Heard the Ld. Counsels for the Parties.
2. Pursuant to order dated 16.01.2024, Ld. Counsel for the RP has filed objections *vide* Diary No.765 dated 05.02.2024. The same is taken on record. Pleadings are complete.
3. List the case on **11.03.2024** along with other IAs.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

Sd/-
T. KRISHNAVALLI
MEMBER (JUDICIAL)